

{Shri K. C. Pant}

March, 1972, under article 356 (3) of the Constitution. (Placed in Library See No. LT—1450/72.)

"That leave be granted to introduce a Bill further to amend the Constitution of India."

The motion was adopted.

COMMITTEE ON PRIVATE MEMBERS' BILLS AND RESOLUTIONS

NINTH REPORT

SHRI AMARNATH VIDYALANKAR (Chandigarh) : I beg to move :

"That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions Presented to the House on the 15th March, 1972."

MR. DEPUTY-SPEAKER : The question is :

"That this House do agree with the Ninth Report of the Committee on Private Members' Bills and Resolutions presented to the House on the 15th March, 1972."

The motion was adopted

CONSTITUTION (AMENDMENT BILL)*

INSERTION OF NEW ARTICLE 63A AND OMISSION OF ARTICLE 64, ETC.)

DR. MAHIPATRAY MEHTA (Kutch) : I beg to move for leave to introduce a Bill further to amend the Constitution of India.

MR. DEPUTY-SPEAKER : The question is :

DR. MAHIPATRAY MEHTA : I introduce the Bill.

MR. DEPUTY-SPEAKER : The next Bill is Central Silk Board (Amendment) Bill by Shri Inder J. Malhotra. In the case of this Bill recommendation required from the president under articles 117 (1), 117 (3) and 274 (1) has not been communicated to Lok Sabha. Therefore, I am afraid it cannot be introduced.

CHARTERED ACCOUNTANTS (AMENDMENT) BILL*

(AMENDMENT OF SECTIONS 2,5,ETC)

SHSI R. P. ULAGANAMBI (Vellore) : I beg to move for leave to introduce a Bill further to amend the Chartered Accountants Act, 1949.

MR. DEPUTY-SPEAKER : The question is :

"That leave be granted to introduce a Bill further to amend the Chartered Accountants Act, 1949."

The motion was adopted.

SHRI R. P. ULAGANAMBI : Sir, I introduce the Bill.

MR. DEPUTY-SPEAKER : The next Bill is by Shri Lakkappa. He is not here. In any case, this Bill also cannot be introduced for the same reason.

*Published in Gazette of India Extraordinary Part II, section 2, dated 17-3-72.

*Introduced with the recommendation of the President.